

SLP(Crl.)... 277 OF 2003

ITEM No.13

Court No. 2

SECTION IIA

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal(Crl.)...CRL.MP 277/2003

(From the judgement and order dated 23/07/2002 in CRLA 310/97
of The HIGH COURT OF BOMBAY AT NAGPUR)

STATE OF MAHARASHTRA

Petitioner (s)

VERSUS

KASHIRAO & ORS.

Respondent (s)

(With prayer for interim relief)
(With Crl.M.P. No 277/2003 for c/delay in filing SLP)

Date : 24/01/2003 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE S. RAJENDRA BABU
HON'BLE MR. JUSTICE G.P. MATHUR

For Petitioner (s) Mr. V.N. Raghupathy,Adv.

For Respondent (s)

UPON hearing counsel the Court made the following
O R D E R

.....L.....I.....J
.SP2

Delay condoned.
Leave granted. Liberty to file additional papers,
if any. Hearing expedited. Liberty to mention for an
early date of hearing.

.SP1

(Meenu Sethi)
Court Master

(Om Prakash)
Court Master